

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3090  
ANSWERED ON:13.08.2003  
PANEL OF ADVOCATES FOR EXTRADITION CASES  
SULTAN SALAHUDDIN OWASI

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether his Ministry has taken up the case with the Ministry of Law and Justice for formation of a panel of advocates for court cases particularly extradition proceedings;
- (b) if so, the details thereof and the response of the Ministry of Law and Justice;
- (c) whether professional services of the Central Government standing counsel were not found commensurate with the requirements of extradition cases;
- (d) if so, whether the Ministry of Law has cleared the proposal for formation of panel of special Government counsels for extradition cases; and
- (e) if so, the details thereof and if not, the reason therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI VINOD KHANNA)

- a) Yes.
- b) The Ministry of Law and Justice requested the Ministry of External Affairs to send the proposal for constituting a separate panel of advocates for extradition proceedings.
- c) No, however, Standing Committee on External Affairs has strongly recommended that the best counsels should be included in the panel of advocates to be formed for extradition proceedings.
- d) & e) Yes, Ministry of Law has given in principal approval for the formation of a separate panel of advocates for extradition cases.